

FIR No : 762 /2015
PS: Paschim Vihar East
STATE VS. RAJENDER KALRA

Hearing took place through Cisco WebEx.
13.08.2020

File is taken up for hearing in terms of Circular no. 25-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and Ends. No. 1944-1976/DHC 2020 dated 30.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
None for accused.
Mr. Nitesh Chauhan, Ld.Counsel for prosecutrix.

Despite waiting till 10:45 AM none has joined for accused. Adverse order cannot be passed in terms of the advisory issued by the Hon'ble High Court.

Ld. Counsel for prosecutrix submits that copies of the transcript have not been supplied to him till date. Let same be supplied to Ld. Counsel for prosecutrix on or before the NDOH.

Put up for appearance of the accused 18.08.2020.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/13.08.2020

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Hearing took place through Cisco WebEx.

13.08.2020

File is taken up for hearing in terms of Circular no. 25-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and Ends. No. 1944-1976/DHC 2020 dated 30.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Pankaj Garg, Ld. Counsel for accused Nitin along with accused Nitin Aggarwal.
Other two accused persons namely Prateek and Sharda are absent

Ld Counsel for the accused submits that he is not aware of the Number of the Counsels who appear for the other two accused. accused submits that he does not have the Mobile number of the other two accused. Ahlmad of this court has informed that the counsel whose vaklatnama is on record has stated that he is no more the counsels for the accused. The accused have not joined, neither their counsel.

Adverse order against the accused persons is deferred in terms of the advisory issued by the Hon'ble High Court.

Put up for further proceedings on 25.08.2020.

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ASJ(Special Fast Track Court)-01
West, THC, Delhi/13.08.2020

FIR No : 102 /2015
PS: Mundka
STATE VS. MURARI LAL

Hearing took place through Cisco WebEx.
13.08.2020

File is taken up for hearing in terms of Circular no. 25-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and Ends. No. 1944-1976/DHC 2020 dated 30.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Accused is absent.

Ahlmad of this Court informs that the contact number of the Counsel for accused on the vakalatnama as well as the contact number of the accused on complaint are coming as "Invalid". Adverse order is deferred, in terms of the advisory issued by the Hon'ble High Court.

Put up for further proceedings on 18.09.2020.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/13.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No: 390/19

State Vs. Yogesh @ Ved Pal @ Vedu

FIR No. : 263/19

PS. : Mundka

U/s: 376(d)/328/506 IPC

THROUGH CISCO WEB EX.

13.08.2020.

File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Mahesh Sharma, Ld. Counsel for the accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Anil Bhardwaj, Ld. Counsel for the complainant.
HC Dipti Singh from PS.Dabri

I.A. No. : 02/20

Status report/ reply on behalf of PS Dabri filed. HC Dipti Singh submits that he needs some time to file complete enquiry. He further submits that the CAF of the number through which the complainant received the call could not be obtained. He seeks time.

Put up on **05.09.2020.** Interim order to continue till then.

Copy of this order be sent to the Jail Superintendent through electronic mode for information.

I.A. No. : 03/20(cancellation of interim bail)

Ld. Counsel for the accused submits that he had received the copy of the cancellation petition and has filed its reply. The copy of the reply is stated to have been received by the counsel for the complainant and Ld. Addl. PP for the State through electronic mode.

Ld. Counsel for the complainant submits that he could not prepare the arguments as he was not feeling well. At his request, present case is adjourned for arguments on the date fixed. i.e. 05.09.2020

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 13.08.2020